

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court of Judicature at Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Puneet Singh Bindra, AOR

Mr. Akshay Sharma, Adv.

Ms. Simran Jeet, Adv.

Mr. Rishabh Gupta, Adv.

Mr. Sameer Sethi, Adv.

For Respondent(s)

Mr. Ankit Goel, AOR

Mr. Shakir Shabbir, Adv.

Mr. Madhup Gupta, Adv.

Mr. Mohd. Saquib Siddiqui, AOR

Mr. Amod Kumar Bidhuri, Adv.

Ms. Srishti Kasana, Adv.

Ms. Priyanka Singh, Adv.

Mr. Yudhister Bharadwaj, Adv.

Mr. Akarsh Garg, Adv.

Ms. Sunita Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List the matter next week.
2. Interim order to continue till then.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)